

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).14839-14840/2023

[Arising out of impugned final judgment and order dated 15-11-2022 in WA No. 9298/2006 26-04-2023 in CMRAD No. 11/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

GENERAL MANAGER, THE PRESS TRUST OF INDIA & ORS. Petitioner(s)

VERSUS

A.K. UPPAL (ASHWANI KUMAR UPPAL) DEAD THROUGH LRS Respondent(s)
(FOR ADMISSION and I.R.)

Date : 03-02-2025 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
 HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) : Ms. Kamakshi S. Mehlwal, AOR
 Mr. Anurag Ranjan, Adv.
 Mr. Abhik Kumar, Adv.
 Ms. Shweta Kapoor, Adv.
 Mr. Rinku Mathur, Adv.

For Respondent(s) : Ms. Anushruti, Adv.
 Mr. Ravi Tyagi, AOR
 Mr. Kazim Ibrahim, Adv.
 Mr. Ankit Tyagi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the petitioner prays for and is granted two weeks time to file the rejoinder as the counter affidavit was received on 01.02.2025 only.

2. List after two weeks.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(NAND KISHOR)
COURT MASTER